

1	2	3	4	5	6
23.	Rajasthan	24.31	16.53	9.32	25.85
24.	Sikkim	0.43	0.27	0.16	0.43
25.	Tamil Nadu*	48.63	181.91	18.65	200.56
26.	Tripura	2.95	1.82	1.13	2.95
27.	Uttar Pradesh	106.79	65.84	40.95	106.79
28.	Uttaranchal	4.98	3.46	1.51	4.97
29.	West Bengal	51.79	37.98	14.8	52.78
30.	Andaman and Nicobar Islands	0.28	0.13	0.04	0.17
31.	Chandigarh	0.23	0.09	0.02	0.11
32.	Dadra and Nagar Haveli	0.18	0.12	0.05	0.17
33.	Daman and Diu	0.04	0.03	0.01	0.04
34.	Lakshadweep	0.03	0.02	0.012	0.03
35.	Pondicherry	0.84	1.14	0.32	1.46
TOTAL:		652.03	842.78	242.75	1085.53

*Separate figures of APL/BPL cards have not been made available by the Government of Tamil Nadu as there is no distinction between APL and BPL categorisation of households.

Food security legislation

3075. SHRI PRAVEEN RASHTRAPAL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether his Ministry is aware about the greater responsibility they would bear once the food security legislation is passed in the Parliament;

(b) if so, what pre-arrangement are being made to cope up with workload;

(c) what is the situation about fair price shops in various States; and

(d) whether his Ministry is aware about the non-functioning of PDS in most of the States?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) Government proposes to enact the National Food Security Act. Under the proposed law, every Below Poverty Line (BPL) family is to be entitled to received 25 kg of foodgrains per month. Details of eligible BPL families to be covered, methodology for their identification, issue of targeted identification cards to them, subsidy component and other implications, etc. are yet to be worked out.

Targeted Public Distribution (TPDS) is operated under the joint responsibility of the Government of India and State/UT Governments. The Government of India carries out procurement of foodgrains for the TPDS, their storage, transportation and allocation to the State/UT Governments. The responsibilities for lifting of the allocated foodgrains, their distribution within State/UT, identification of eligible BPL and AAY families based on estimates of Planning Commission, issuance of ration cards to them, and supervision of distribution of allocated foodgrains to eligible ration cardholders through fair price shops rest with the State/UT Governments,

As per provisions of PDS (Control) Order, 2001, functioning of FPS is regulated by State/UT Governments.

TPDS is being operated in all States and UTs. For streamlining its functioning, the Government has directed State and UT Governments for:—

- (i) continuous review of lists of BPL and AAY families and ensuring timely availability of foodgrains at fair price shops;
- (ii) ensuring greater transparency in functioning of TPDS;
- (iii) improved monitoring and vigilance at various levels; and
- (iv) introduction of new technologies such as Computerization of TPDS operations at various levels, smart card based delivery of essential commodities.

Import duty on edible oil

3076. SHRI A. VIJAYARAGHAVAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the competent authority has reduced import duty on edible oil consistently over the past three years;
- (b) if so, the details including the import duty of crude palmolein and palmoil for the last three years, year-wise and category-wise;
- (c) the quantity of palmoil and crude palmolein imported during the last three years, year-wise and category-wise;
- (d) whether competent authority has taken any step to protect the farmers and coconut growers who are badly affected by the edible oil import;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The import duty on edible oil has been reduced over the past three years. The details of import duty including the import duty of crude palmolein and palm oil for the last three years, year-wise and category-wise are given in the Statement (See below).

(c) The quantities imported during the last three years, year-wise and category-wise is given below:—